

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 20/MP/2021**

Subject : Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Regulation 33A of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 and Section 56 of the Indian Contract Act, 1872 for relinquishment of connectivity and for release of Bank Guarantee dated 16.8.2018 (and amendment/extension thereof) in light of events subsequent which has rendered the Transmission Agreement for Connectivity dated 3.8.2018 frustrated/impossible to perform.

Date of Hearing : 22.9.2022

Coram : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Petitioner : Vaayu Renewable Energy (Mevasa) Private Ltd. (VREMPL)

Respondent : Power Grid Corporation of India Ltd. (PGCIL)

Parties Present : Shri Venkatesh, Advocate, VREMPL  
Shri Siddharth Joshi, Advocate, VREMPL  
Shri Tushar Mathur, Advocate, PGCIL/CTUIL  
Shri Shashank Shekhar, CTUIL  
Shri Siddharth Sharma, CTUIL  
Shri Ranjeet Rajput, CTUIL  
Ms. Priyanshi, CTUIL

**Record of Proceedings**

At the outset, the learned counsel for the Petitioner prayed for adjournment on the ground of arguing senior counsel being pre-occupied in a matter before another forum.

2. The learned counsel for the Respondent submitted that the aspect of alternate use of the bays had been deliberated in view of the connectivity application received from Reliance Industries Limited at Jam Khambaliya sub-station and sought permission to place on record such developments vide an additional affidavit.

3. In response to the specific query of the Commission regarding status of the bays at Jam Khambaliya sub-station, the learned counsel for the Respondent submitted that ISTS licensee-Jam Khambaliya Transco Limited, who was implementing the concerned bays, has declared the commercial operation of such bays in the month of April, 2022.

4. Considering the request of the learned counsel for the Petitioner, the Commission adjourned the matter as last opportunity. The Commission permitted the



Respondent to file its additional affidavit within two weeks with copy to the Petitioner who may file its response thereof, if any, within two weeks thereafter.

5. The Petition shall be listed for hearing on 10.11.2022.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**